

NOTIFICATION

New Delhi, the 16th March, 2017

G.S.R. 253(E).—In exercise of the powers conferred by the proviso to article 309 of the constitution, the President hereby makes the following rules further to amend the Income Tax Department (Group C) Recruitment Rules, 2003, namely:—

1. (i) These rules may be called the Income Tax Department (Group C) Recruitment (Amendment) Rules, 2017.
(ii) They shall be come into force on the date of their publication in the Official Gazette.
2. In the Schedule to the Income Tax Department (Group C) Recruitment Rules, 2003, the following shall be amended namely—

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In column (4):

- a) for the existing entries in Heading "Scale of Pay", the words "Level in the Pay Matrix" shall be substituted.
- b) for the words and figures "Rs. 3050-75-3950-80-4590", the words and figures "Level 2" in the Pay Matrix (Rs.19900-63200) shall be substituted.

EXPLANATORY MEMORANDUM

The Income Tax Department (Group C) Recruitment Rules, 2003 were notified in the Gazette of India vide GSR 324 dated 2nd September, 2003. Following the recommendations of CCS (Revised Pay) Rules, 2016 dated 25th July 2016, the Government had issued instructions vide DoPT OM No. AB.14017/13/2016-Estt.(RR) dated 9th August 2016 to amend the existing Pay Band and Grade pay by the new Pay Band.

It is also certified that the amendment from a retrospective date will not affect any one adversely as similar provision existed in the earlier Rules.

[F. No. HRD/CM/124/02/2016-17(Pt.)/Dy.No.101/2017-Ad.VII]

JATI SINGH MEENA, Under Secy.

Footnote : The principal rules were published *vide* notification number G.S.R. 321, dated the 2nd September, 2003 in the Gazette of India, Part II, Section 3, Sub-section (i) dated 02.09.2003.

RAKESH SUKUL

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